

**Before Hon'ble National Green Tribunal  
Principal Bench, New Delhi  
OA No. 515/2022**

**In the matter of :**

**Dharamvir Applicant**

**V/s**

**State of Haryana & Anr. Respondent**

**REPLY ON BEHALF OF RESPONDENT No. 1, 8 and 9 i.e. CHIEF  
SECRETARY HARYANA, DISTRICT MAGISTRATE  
KURUKSHETRA AND DISTRICT MAGISTRATE, AMBALA**

**MOST RESPECTFULLY SHOWETH:**

1. That present reply is being filed through Dr. Priyanka Soni, IAS, Deputy Commissioner, Ambala who is authorized and competent to file the same on behalf of Respondent No.1 and 9 also. The present reply is being filed dealing with issues raised in complaint letter which has been treated as Original application by this Hon'ble Tribunal. The answering respondents crave liberty to file additional reply/ affidavit, as and when required, with the permission of this Hon'ble Court. 
2. That a letter dated 23.04.2022 complaining about pollution of Holy River Markanda was submitted to this Hon'ble Tribunal by the applicant stating that polluted industrial waste water of industries established at Kala Amb, Trilokpur road, Himachal Pradesh is being

discharged in river Markanda through Naala/ drain illegally created on the land of one paper mill in Himachal Pradesh.

3. That this Hon'ble Tribunal vide order dated 01.09.2022 took note of the matter and constituted the Joint Committee comprising Additional Chief Secretary/ Principal Secretary, Department of Jal Shakti, Environment & Industry and Pollution Control Boards of State of Himachal Pradesh (HP) and Haryana and Deputy Commissioners of Nahan (HP), Ambala & Kurukshetra with direction to meet within three weeks to verify the factual position and take appropriate remedial action by following due process of law and submit the report within three months.
4. That the joint committee visited the site on 21.09.2022 & 21.10.2022 and the joint inspection report was submitted on 23.11.2022. The contents of the report are not being reproduced for the sake of brevity as the same is already on record. Joint Committee did not find any untreated industrial discharge into river Markanda from the territory of Haryana.
5. That while considering the report of Joint Committee, this Hon'ble National Green Tribunal vide order dated 24.11.2022 has considered it appropriate to have response of answering respondents.
6. That it is humbly submitted that Haryana State Pollution Control Board is monitoring the water quality of Markanda River. The Himachal Pradesh Pollution Control Board has also submitted its reply stating that it is regulating the discharge of industries at Kala

Amb. It has been further submitted by HPSPCB that CETP -cum-STP Kala Amb and STP Trilokpur are under way and about to be commissioned shortly to improve the quality of Markanda River.

It is humbly submitted that no other source of treated/ untreated industrial effluent meeting to the River Markanda was observed by the Joint Committee.

The Deputy Commissioner, Kurukshetra vide his letter dated 23.12.2022 has also communicated his acquiescence with the report of Joint Committee. Copy of letter dated 23.12.2022 is annexed herewith as **Annexure-R/1**.

7. That a separate reply is being filed by the Haryana State Pollution Control Board which is expert body holding the field over the issue of pollution. The directions passed by this Hon'ble Tribunal shall be complied with in coordination with the Haryana State Pollution Control Board.

  
Deputy Commissioner,  
Ambala

Place:  
Ambala  
13/03/2023

Verification:

Verified that the contents of para No. 1 to 7 of the above Reply are true and correct to my knowledge and information is derived from the official record. No part of it is false and nothing material has been concealed there from.

  
Deputy Commissioner,  
Ambala

Place:  
Ambala  
13/03/2023

प्रेषक

उपायुक्त कुरुक्षेत्र।

तथा में

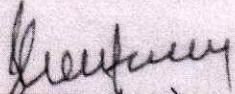
मुख्य सचिव, हरियाणा सरकार,  
चण्डीगढ़।

क्रमांक 2836 / एल0एफ0ए0 दिनांक 23.12.2022

विषय-  
यादि

O.A. no. 515 of 2022- Dharamvir v/s State of Haryana and ors.

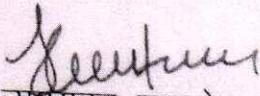
उक्त विषय पर आपके कार्यालय के पत्र क्रमांक 134290/2 दिनांक 06.12.2022 के सन्दर्भ में आपकी सेवा में सूचित किया जाता है कि विषयाधीन मामले बारे शिकायतकर्ता की शिकायत के संबध में संयुक्त कमेटी द्वारा माननीय एन0जी0टी0 में पहले से ही दायर किये गये जवाब/रिपोर्ट से निम्नहस्ताक्षरी सहमत है। यह आपकी सेवा में सूचनार्थ एवं आगामी आवश्यक कार्यवाही हेतु प्रेषित है।

  
उपायुक्त कुरुक्षेत्र।

क्रमांक 2837-38 / एल0एफ0ए0 दिनांक 23.12.2022

इसकी एक-2 प्रति निम्नलिखित को सूचनार्थ एवं आगामी आवश्यक कार्यवाही हेतु भेजी जाती है:-

- 1- चेयरमैन, हरियाणा राज्य प्रदुषण कन्ट्रोल बोर्ड, पंचकुला को उनके पत्र दिनांक 21.12.2022 के सन्दर्भ में।
- 2- क्षेत्रीय अधिकारी, हरियाणा राज्य प्रदुषण कन्ट्रोल बोर्ड, अम्बाला क्षेत्र को उनके पत्र दिनांक 20.12.2022 के सन्दर्भ में।

  
उपायुक्त कुरुक्षेत्र।